

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

Excise Appeal No. 51097 of 2019

(Arising out of Order-in-Appeal No. 138(AK)CE/JPR/2018 dated 28.5.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods & Service Tax, Jaipur)

M/s M.M. Sojatwala & Company

Appellant

M.M. Nagar, Sojat City,
District-Pali-306103 (Rajasthan)

Versus

**Commissioner, Central Excise & Central
Goods & Service Tax, Jaipur-I**

Respondent

Appearance

Shri Pradeep Jain, CA for the appellant

Shri R.K. Mishra, Authorised Representative for the respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Decision: 30.03.2021

Final Order No. 51200/2021

Justice Dilip Gupta:

The appeal is listed today with an office note that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a certificate has also been issued regarding discharge of the liability. The dispute, therefore, does not survive.

2. The appeal is, accordingly dismissed. The application, if any, stands disposed of.

(Dictated & pronounced in open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

RM